

(d) by when this is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No centralized data is maintained on cases registered by State police under the Prevention of Corruption Act. As per information furnished by the Central Bureau of Investigation (CBI), as on 31.10.2011, there are 7274 CBI cases pending for trial under the Prevention of Corruption Act, 1988.

(b) to (d) Section 3 of the Prevention of Corruption Act, 1988 already provides for appointment of as many Special Judges as may be necessary for such area or areas or for such case or group of cases, to try offences under the said Act. Further, section 4(4) of the said Act, provides for conduct of day to day trial of such cases before the Special Judge, as far as practicable.

In line with the recommendations of the Chief Justice of India, the Central Government has decided to set up 71 additional special courts exclusively for the trial of CBI cases in different States. Reimbursement of both recurring and non-recurring expenditure on the setting up and functioning of these 71 additional Special Courts is made by the Central Government to the State Government. Out of these 71 courts, sanction orders have been issued for 70 courts and 48 numbers of these courts have already started functioning.

Hike in user fee

*339. SHRI PRAKASH JAVADEKAR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that user fee on Mumbai and Delhi Airports has been increased from 1 December, 2011;

(b) if so, the details thereof and reasons therefor; and

(c) whether it was the part of the initial terms of the contract?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir. Provision for levying user charges is a part of the State Support Agreement.

Misconduct of GM-Operations

*340. DR. BHARATKUMAR RAUT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Ministry has taken note of the audit report submitted recently, which has pointed out the misconduct of GM-Operations of Air India, who is in regular habit of travelling in cockpit for the last several months without logging properly;

(b) whether it is also a fact that this officer compelled the lower staff to manipulate to omit his travel details from the roster and register maintained at flight dispatch and also surpass the pre-flight medical register;

(c) the action taken by the Ministry on the audit report; and

(d) the disciplinary action taken/proposed to be taken against the GM?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) The Internal Audit of Air India conducted a study for Additional Crew Member (ACM) travel in the Eastern Region. Some pilots including the GM Operations had travelled without logging as per procedure.

(c) and (d) The matter is under enquiry.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

New nuclear power project in Rajasthan

†2481. DR. PRABHA THAKUR:

SHRI ASHK ALI TAK:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the site selection committee of Nuclear Power Corporation has identified a place for establishing a new nuclear energy power project near Mahi Bajaj Sagar Dam in Banswara in Rajasthan; and

(b) if so, the time by which Central Government proposes to give its approval to this project?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) The Site Selection Committee appointed by the Central Government has evaluated the site at Mahi-Banswara in Rajasthan in accordance to the criteria laid down in Atomic Energy Regulatory Board (AERB) siting code and found it to be suitable. The Government has accorded 'in principle' approval of the site for locating 4×700 MW nuclear power plants. The plan is to set up the project in two phases of 2×700 MW each. Currently, pre-project activities have been initiated at the site. These include land acquisition, obtaining statutory clearances, site investigations and preparation of detailed project report. The project financial sanction of the first phase is expected in the Twelfth Five year plan.

Reactors purchased from Russia

†2482. DR. RAM PRAKASH: Will the PRIME MINISTER be pleased to state:

†Original notice of the question was received in Hindi.